

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

\*\*\*

C.A.50/97.Dt. of Decision : 17-09-98.

1. K. Viswanadham
2. K. Mani Bhushana Rao
3. S. Akshmana Rao

..Applicants.

Vs

1. The Union of India, rep. by the Secretary to the Govt. of India, Dept. of Telecommunication, New Delhi.
2. The Chief General Manager, Telecommunication, A.P.Circle, Hyderabad.
3. The Telecom District Engineer, Srikakulam

..Respondents.

Counsel for the applicants : Mr. K. Venkateswara Rao

Counsel for the respondents : Mr. V. Rajeswara Rao, ~~Secy~~ Addl. CGSC.CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B. S. JAI PARAMESHWAR : MEMBER (JUDL.)

..2

-2-

ORDER

ORAL ORDER (PER HON'BLE SHRI R. RANGARAJAN I MEMBER (ADMN.))

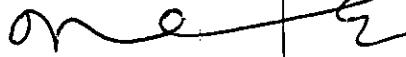
Heard Mr.K.Venkateswara Rao, learned counsel for the applicants and Mr.V.Rajeswara Rao, learned counsel for the respondents.

2. There are 3 applicants in this OA. They <sup>are appointed as</sup> Technicians with three years Diploma or Degree from 1-1-1986. Now they are working as TTAs. They pray for the scale of pay of Rs.1400-2300/- w.e.f., 1-1-1986.

3. Similar prayer was considered in OA.699/96 which was disposed of to-day. As the contention raised and the prayer is same as that of OA.699/96, this OA is also disposed of with the same observation as given in OA.699/96.

4. The OA is disposed of. No costs.

  
(E.S.JAI PARAMESHWAR)  
MEMBER (JUDL.)

  
(R. RANGARAJAN)  
MEMBER (ADMN.)

Dated : The 17th Sept. 1998.  
(Dictated in the Open Court)

  
SPR

  
DR

Copy to:

1. The Secretary to Govt. of India,  
Dept. of Telecommunications, New Delhi.
2. The Chief General Manager, Telecommunications,  
A.P.Circle, Hyderabad.
3. The Telecем District Engineer, Srikakulam.
4. One copy to Mr. K. Venkateswara Rao, Advocate, CAT, Hyderabad.
5. One copy to Mr. V. Rajeswara Rao, Addl. CGSC, CAT, Hyderabad.
6. One copy to D.R(A), CAT, Hyderabad.
7. One duplicate copy.

YLKR

9/10/98  
2

II COURT

TYPED BY  
COMPIRED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGAIAJAN : M(A)

AND

THE HON'BLE SHRI S.S.JAI PARAMESHWAR:  
M(J)

DATED: 17/9/98

ORDER/JUDGMENT

M.A/R.A/C.P.NO.

in  
C.A.NO: 50/97

ADMITTED AND INTERIM DIRECTIONS  
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

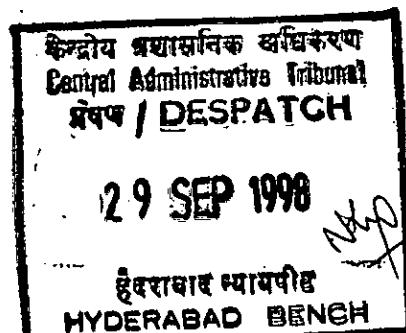
DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLKR



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL AT :: HYDERABAD  
M.A.NO. 34 OF 1996 76  
in  
O.A.S.R.No. 479 OF 1996

Between:-

1. K.Viswanadham.
2. K. Mani Bhushana Rao.
3. S. Lakshmana Rao.

... APPLICANTS

A N D

1. Union of India, rep. by the Secretary to the Government of India, Department of Telecommunication, New Delhi.
2. The Chief General Manager, Telecommunication, A.P.Circle, Hyderabad.
3. The Telecom District Engineer, Srikakulam.

... RESPONDENTS

BRIEF FACTS OF THE CASE:-

H. & file under Rule 45(4) *get procedure* 1987

1. We are the 3 applicants herein and as such we are well acquainted with the facts of the case.
2. We submit that we are all working as T.T.As. in the Department of Telecommunications. The relief sought for is same, the cause of action is same and the respondents are also one and the same.

RELIEF:- It is therefore prayed that this Hon'ble Tribunal may be pleased to permit us to file single O.A. on behalf of all of us and pass such other order or orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case.

VERIFICATION

We, the undersigned 3 applicants, do hereby verify that the contents in the above paras are true to our personal knowledge and legal advice from our ~~x~~ counsel and we have not suppressed any material facts.

Hyderabad,

Dated :

1. K. Viswanadham
2. K. Mani Bhushana Rao
3. S. Lakshmana Rao

Signature of the Applicants.

*(Venu Lata)*  
Counsel for the Applicants.

(3) 82

I undertake to pay  
individual sum  
fee if so ordered by  
Hon'ble Tribunal

K. Venkatesh  
Advocate

Single or Let.

IN THE CENTRAL ADMINISTRATIVE TRIBU-  
NAL AT :: HYDERABAD

M.A.NO.

OF 1996

in

, O.A.S.R.No. , OF 1996



PETITION FILED UNDER SEC.4(5)(a)  
OF CAT. PROCEDURE CODE

1987

FILED COPY  
N.T. Dated 24/12

Attested to:  
N.T. Dated 24/12

Mr. K. Venkateswara Rao,

Counsel for the Applicants.

24/12/96  
K. Venkateswara Rao

50  
M.A.34/97 in CA.Sr.4179/96.

10-01-97.

Heard Mr.K.Venkateswara Rao for the applicants and Mr.K.Bhaskara Rao for the respondents.

The MA is not opposed. Under the circumstances referred to, the MA is allowed as prayed for. Register the OA.

MA is ordered accordingly.

  
HBSJP  
M(J)

  
HRRN  
M(A)

**ORIGINAL**

THE CENTRAL ADMINISTRATIVE TRIBUNAL

बैंच केस/BENCH CASE YDRA.B.D एवं टेलिकॉम TELECOM

M.A. No. 34/1997

IN

O.A. No. 4179/1996

Single OA Petition

Mr. K. Venkateswara Rao  
COUNSEL FOR THE APPLICANTS

AND

Mr. \_\_\_\_\_

Sr. Addl. Standing Counsel for  
C.C. Rlys.